

[Shri T. K. Chaudhury]

this Bill want us to believe that this has been done only on text-book grounds, only on the grounds that an eminent economist of the calibre of Lord Keynes had advocated for the abolition of these currency reserves?

Sir, the facts are very plain. We are short of foreign exchange resources, and we must have them, and, therefore, we are, so to say, scraping the bottom of the barrel. But that is only one aspect of the matter.

Now, there is also another aspect of the matter. We are entrusting Government with unlimited powers to print notes in unlimited quantity. Where is the guarantee that Government would not misuse that power or would not employ that power for profit inflation of the so-called private sector, which the Governor of the Reserve Bank said the other day, is dominating and will continue to dominate the Indian economy in the foreseeable future? That aspect of the matter has to be taken into consideration very seriously.

We are thankful to Government spokesman, from the Finance Minister down to the other official spokesmen who do not occupy his exalted position, for frankly stating that we are running our economy today for the benefit of the private capitalist sector.

But what is the guarantee then that this power to print notes in unlimited quantities which we are giving in their hands will not be utilised for creating an atmosphere of profit inflation so that the eminent gentlemen who went to the United States and other countries in an industrial mission or the other eminent gentlemen—Shri M. R. Masani was amongst them—who represented or sought to represent our country in that international conference of industrialists at California, may profit not unduly benefit?

Mr. Deputy-Speaker: Is the hon Member likely to take some more time?

Shri T. K. Chaudhuri: Yes.

Mr. Deputy-Speaker: Then he may resume the next day. We take up non-official business now.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

Shri Easwara Iyer (Trivandrum): I beg to move:

"That this House agrees with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1957."

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1957."

Shri Tangamani (Madurai): We find that there is a Bill to be introduced by Shri P. K. Deo to amend the Constitution of India. Permission is being withheld to this in the Report. There is also a reference to the findings of the first Committee. Am I to take it that whenever an attempt is made to amend the Constitution of India, leave to move the Bill will be withheld by the Committee?

Shri Easwara Iyer: In fact, the Committee had considered the question of amending the Constitution raised by the Mover of that Bill. Really, it is not a case of withholding permission always. But it is a case where he wanted to amend particular articles involving amendment of various other provisions of the Constitution also. We thought that it would not, in the circumstances, be desirable to admit it. It was only on that ground that the Committee withheld permission.

Mr. Deputy-Speaker: It is true that normally leave to introduce is granted in this House, and only in very rare cases such leave has been refused. But so far as non-official Bills are concerned, it is the practice that if they relate to amendment of the Constitution, then the Committee has also to consider whether permission is to be granted or not. Then it makes its recommendations here. It is not an ordinary amendment which is to be made. A certain majority is required for the passing of the Bill also.

Shri Tangamani: It relates to election of Governors.

Mr. Deputy-Speaker: I am talking of Constitution amendment Bills in general for the present. In such cases, the Committee has to scrutinise whether really permission is to be granted or not. In Rule 294, the functions of the Committee have been laid down. Objection is raised that there is a reference to the previous decision of the Committee. But that also has to be taken into consideration if the same circumstances weigh, as were taken into account previously and there had been no change in those circumstances. If there had been some change in the circumstances, the Committee would be free to decide what should be proper under the present circumstances. But in this case particularly, the Committee thought that there had been no change in the circumstances. The same considerations weighed this time also. Therefore, that recommendation has to be made to the House now.

I shall now put the motion to the vote of the House.

The question is:

"That this House agrees with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1957."

The motion was adopted.

RECOGNITION (OF SERVICES TO THE COUNTRY) BILL

Raja Mahendra Pratap (Mathura): Mr. Deputy-Speaker and the House.

Mr. Deputy-Speaker: It is to be addressed only to the Deputy-Speaker and not to the House.

Raja Mahendra Pratap: I beg to move for leave to introduce a Bill to recognise the services to the country of certain persons, namely, Shri Vir Savarkar, Shri Birendra Kumar Ghose (brother of Shri Arbindo Sant) and Dr. Bhupendra Nath Datta (brother of Swami Vivekananda).

Mr. Deputy-Speaker: Motion moved:

"That leave be granted to introduce a Bill to recognise the services to the country of certain persons, namely, Shri Vir Savarkar, Shri Birendra Kumar Ghose (brother of Shri Arbindo Sant) and Dr. Bhupendra Nath Datta (brother of Swami Vivekananda)."

Shri C. R. Narasimhan (Krishnagiri): On a point of order. The Bill which has been circulated to us does not contain the recommendation of the President. As it deals with expenditure I do not know whether according to our rules this can be introduced.

Mr. Deputy-Speaker: Which rule?

Shri C. R. Narasimhan: I do not remember the particular rule.

The Minister of Law (Shri A. K. Sen): It is under the Constitution itself—article 117.

"A Bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of article 110 shall not be introduced or moved except on the recommendation of the President and a Bill making such provision shall not be introduced in the Council of States: